

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 97/MP/2022

Subject : Petition filed under Section 79(1)(c), 79(1) (f) and 79(1)(k) of the Electricity Act, 2003 *inter alia* challenging firstly, the computation of relinquishment charges determined by Central Transmission Utility; and secondly, the methodology published by CTU for determining relinquishment charges pursuant to order dated 8.2.2019 in 92/MP/2015.

Date of Hearing : 18.8.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : AD Hydro Power Limited (ADHPL)

Respondents : Central Transmission Utility of India Limited (CTUIL)
and 2 Others

Parties Present : Shri Geet Ahuja, Advocate, ADHPL
Shri Basura Patil, Advocate, ADHPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Shri Sumit Garg, ADHPL
Shri Sanjay Jana, ADHPL
Shri Gajendra Singh, NHPC
Shri Siddharth Sharma, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

Learned counsel for the Petitioner sought a short adjournment as the main arguing counsel is unavailable today. Request for adjournment is unopposed by the Respondent, CTUIL.

2. The Commission acceded to the request of the Petitioner and adjourned the matter for further hearing on 6.9.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

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